Seventeenth Loksabha

>

Title: Election of 02 Members from Lok Sabha to serve as a members of Sree Chitra Tirunal Institute for Medical Sciences and Technology.

THE MINISTER OF HEALTH AND FAMILY WELFARE, MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF EARTH SCIENCES (DR. HARSH VARDHAN): I beg to move:

> "That in pursuance of sub-section (j) of section 5 read with sub-section (1) and (2) of section 6 of the Sree Chitra Tirunal Institute for Medical Sciences and Technology, Trivandrum, Act, 1980, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to serve as members of the Institute Body of the Sree Chitra Tirunal Institute for Medical Sciences and Technology, subject to the other provisions of the said Act and the Rules and Regulations made thereunder."

माननीय अध्यक्ष : प्रश्न यह है :

> "कि चित्रा तिरुनाल आयुर्विज्ञान और प्रौद्योगिकी संस्थान, त्रिवेन्द्रम, अधिनियम, 1980 की धारा 6 की उप-धारा (1) और (2) के साथ पठित धारा 5 की उप-धारा (ञ) के अनुसरण में, इस सभा के सदस्य, ऐसी रीति से जैसा कि अध्यक्ष निदेश दें, उक्त अधिनियम के अन्य उपबंधों तथा उसके अधीन बनाये गए नियमों के अध्यधीन श्री चित्रा तिरुनाल आयुर्विज्ञान और प्रौद्योगिकी संस्थान के संस्थान निकाय के सदस्यों के रूप में कार्य करने के लिए अपने में से दो सदस्य निर्वाचित करें ।"

12.12 hrs

STATEMENT BY MINISTER

प्रश्न स्वीकृत हुआ ।